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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated in to Gujarati and the translation to be published in the Gujarat Government Gazette. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE BOMBAY TENANCY AND AGRICULTURAL LANDS (GUJARAT AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 7 OF 2011.

A BILL

further to amend the Bombay Tenancy and Agricultural Lands Act, 1948.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. This Act may be called the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 2011. Short title.

Bom. LXVII 2. In the Bombay Tenancy and Agricultural Lands Act, 1948 (hereinafter referred to as "the principal Act"), in section 32M, in sub-section (5), - Amendment of section 32M of Bom. LXVII of 1948.

(1) in clause (b), for the words and figures "before the end of December, 1986", the words "before the date specified from time to time by notification in the *Official Gazette*, by the State Government in this regard" shall be substituted;

(2) in the *Explanation*, for the figures, letters and word "32PP and 32PPP", the figures, letters and word "32PP, 32PPP and 32QQ" shall be substituted.

Amendment of
section 32PP
of Bom.
LXVII of
1948.

3. In the principal Act, in section 32PP, in sub-section (1C), in clause (b) and in sub-section (1D), in clause (b), for the words and figures "before the end of December, 1986", the words, brackets, letters and figures, "before the date specified under clause (b) of sub-section (5) of section 32M" shall be substituted.

Amendment of
section 32PPP of
Bom. LXVII of
1948.

4. In the principal Act, in section 32PPP, in sub-section (1), in clause (ii), in sub-clause (b), for the words and figures "before the end of December, 1986", the words, brackets, letters and figures "before the date specified under clause (b) of sub-section (5) of section 32M" shall be substituted.

Amendment of
section 32QQ
of Bom. LXVII
of 1948.

5. In the principal Act, in section 32QQ, in sub-section (1), in clauses (a) and (b), for the words and figures "before the end of December, 1986" wherever they occur, the words, brackets, letters and figures "before the date specified under clause (b) of sub-section (5) of section 32M" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The period specified in sections 32M, 32PP, 32PPP and 32QQ of the Bombay Tenancy and Agricultural Lands Act, 1948, for payment of purchase price by a tenant who holds land not exceeding four hectares (specified tenants) and for making an application by such specified tenant to the Agricultural Lands Tribunal for a declaration that the purchase of lands has not become ineffective was last extended upto the end of December, 1986 by the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1986 (Guj. 8 of 1986). As a considerable number of such specified tenants has still not been able to avail of the benefit of such extended period for one or the other reason, it is considered necessary to extend the aforesaid period further upto the date to be specified by the State Government by notification in the *Official Gazette* in this regard. This Bill seeks to amend sections 32M, 32PP, 32PPP and 32QQ of the said Act to achieve the aforesaid object.

ANANDIBEN PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves delegation of legislative power in following respect:-

Clause 2.- *Clause (b)* of sub-section (5) of section 32M proposed to be amended by this clause empowers the State Government to specify the date from time to time by notification in the *Official Gazette*, upto which the specified tenant who hold lands not exceeding four hectares may make payment of the purchase price and may make an application for a declaration that the purchase of the lands has not become ineffective.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Gandhinagar,
Dated the 18th February, 2011.

ANANDIBEN PATEL.

By order and in the name of the Governor of Gujarat.

Gandhinagar,
Dated the 18th February, 2011.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.